

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 331 of 2012

(Arising out of Order-in-Original No. 38/Commr/CE/KOL-III/2011-12 dated 14.03.2012 passed by Commissioner of Central Excise, Kolkata-II.)

M/s Racily Udyog,
147, Nilganj Road, Belghoria,
Kolkata-700056.

..Appellant

VERSUS

Commissioner of Central Excise, Kolkata-III.
180, Shantipally, Rajdanga, Main Road, Kolkata-700107.

...Respondent

..
APPEARANCE :

Ms. Uditā Saraf, Advocate for the Appellant
Shri P. K. Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. ASHOK JINDAL MEMBER (JUDICIAL)
HON'BLE MR. K. ANPAZHAKAN MEMBER (TECHNICAL)

FINAL ORDER No...75516/2023

DATE OF HEARING : 31.05.2023
DATE OF DECISION : 31.05.2023

PER K. Anpazhakan :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal for their appeal. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-
(Ashok Jindal)
Member (Judicial)

Sd/-
(K. Anpazhakan)
Member (Technical)

T.K.